

**HIGH COURT OF MADHYA PRADESH :JABALPUR**

**CIRCULAR**

**No.Q7**

Jabalpur, Date- 20<sup>th</sup> April, 2020

Sub: Extension of operation of Circular No.Q6 dated 14<sup>th</sup> April, 2020 due to extension of Nationwide Lockdown announced on 14.04.2020.


Ref: Order No.Q6 dated 14<sup>th</sup> April, 2020 issued by the High Court of Madhya Pradesh, Jabalpur (copy enclosed herewith).

In view of the public announcement made by Hon'ble the Prime Minister of the Country on 24.03.2020 and 14.04.2020 imposing a complete lock-down throughout the country, as per order of Hon'ble the Chief Justice, a circular No.Q5 dated 25.03.2020 was issued and was communicated to all concerned. The operation of the said circular was extended as per order of Hon'ble the Chief Justice till 20<sup>th</sup> April, 2020 by circular No.Q6 dated 14<sup>th</sup> April, 2020.

Hon'ble the Chief Justice has been further pleased to direct that the operation of previous circular No.Q6 dated 14.04.2020, to the extent it relates to High Court of Madhya Pradesh, Principal Seat, Jabalpur and its Bench at Gwalior, is extended till 3<sup>rd</sup> May, 2020 keeping in view the spread of nationwide coronavirus (Covid-19). In regard to hearing of urgent matters by the High Court, procedure as enumerated in paragraph 19 of the Video Conferencing & E-Filing Guidelines and paragraph No.04 of the circular No.Q5 dated 25.03.2020, shall be followed *ipso-facto*.

Encl: Circular No.Q6 dated 14.4.2020.

By ORDER OF  
HON'BLE THE CHIEF JUSTICE

  
(Rajendra Kumar Vani)  
Registrar General